07.01.2003

Hon. Mr. Justice R.R.K. Trivedi, V.C. Hon. Maj Gen K.K. Srivastava, A.M.

We have heard Sri A.V. Srivastava, learned counsel for the applicant.

This contempt application has been filed for punishing the officers of the BSNL for committing contempt of this Tribunal.

The legal position as on today is that this Court has no jurisdiction to hear the disputes against BSNL as no notification under section 14 (2) of A.T. Act, 1985 has been issued by the Central Govt. This position is settled by 2 Division Benchs judgment of Delhi High Court in WP no. 2027 of 2001 and 24 Blandard judgment of Mumbai High Court reported in 2002 (3) ATJ pg 1.

Further ASSENTED the order of this Tribunal dated 16.5.2002 passed in OA no. 813 of 1995 has been challenged before Hom.

High Court in WP no. 31361 of 2002 Union of India Vs A.K. Verma.

Under these circumstances this contempt application is rejected as not maintainable.

Copy of this order shall be given to learned counsel for the respondents within 3 days.

Member (A)

Vice-Chairman

/pc/